



2026:AHC-LKO:7613-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - C No. - 12455 of 2025

Mo. Ilyas

.....Petitioner(s)

Versus

U.O.I. Thru. Secy. Ministry External Affairs New
Delhi And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Shankar Lal Pandey
Counsel for Respondent(s)	:	A.S.G.I., C.S.C.

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. Heard learned counsel for the petitioner and Sri S.B. Pandey, learned DSGI and Senior Advocate assisted by Sri Varun Pandey, learned counsel for the opposite party nos. 1 and 2 and learned Standing Counsel for the State.

2. This petition has been filed seeking following main relief:-

"I. Issue writ, order or direction in the nature Mandamus commanding the Opposite Parties particularly Opposite Party No. 2 i.e. Regional Passport Officer, Regional Passport Office, Gomti Nagar, Lucknow, for issuance of passport to him as per the notification dated 25.08.1993 issued by the Ministry of External Affairs, New Delhi (Annexure No. 1), in the interest of justice."

3. In spite of several judgments on the issue that in the event of pendency of a criminal case NOC/approval is required to be taken from the trial court where the same is pending in terms of the Notifications of the Government of India, which are referable to the Passport Act, 1967, this petition has been filed without reading the judgment passed by this Court

in the case of ***Mohd. Talha Vs. UOI (Writ-C No. 1775 of 2025 decided on 01.05.2025)*** wherein the dictum of the Hon'ble Supreme Court in the case of ***Rita Verma Vs. UOI ; SLP (C) No. 7481/2024*** dated 20.09.2024 has also been taken into consideration.

4. Accordingly, the petition is dismissed with liberty aforesaid.

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(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)

February 2 , 2026

Anuj Singh